(ii) Consultation with specialists or hospitalisation will be done on the advice of and arranged by medical attendant;

(iii) All expenses on medicines and medical treatment including nursing incurred on the advice of the medical attendant or the specialists and consultation with specialists and hospitalisation will be borne by the Government.

SHRI D. N. PATODIA : In the matter of fixing the pensions at the moment there is no legislai.on available in our country. It is left to the sweet will and good wishes of the Government in power as to the method, the amount and the various facilities which are to be given. I would like to know whether the Government of India has made any study about the legislations of this type available in other countries and whether the Government is thinking in terms of bringing a suitable legislation of this nature in future so that such difficulties may not arise and the Government may not fix these pensions at their own discretion and sweet will.

SHRI VIDYA CHARAN SHUKLA : I am quite sure the hon. Member is aware of the law that we have for the retiring Presiednts. We have the law by which retiring Presidents are given pensions as well as some expenses for the secretarial use. But for the widows of the Presidents, there was no such law in existence and therefore, under article 282 of the Constitution, a decision has to be taken by the Government. The Union Cabinet considered this matter and took a decision. There was a precedent of the Government of Tamil Nadu when they gave pension to the widow of the ex-Governor Shri A.J. John. I do not think such contingencies are likely to arise very many times that we will be required to look after the widows of the Presidents in office. Therefore, I do not know whether there is need for making a legislation to meet a contingency of this kind. But for the retiring Presidents we have the law which is operating.

SHRI D. N. PATODIA : This answer is not at all satisfactory. My question was whether the Government of India have made a study of similar legislation available in other countries and, if so, what are the reasons for the government not thinking it necessaary to have such a legislation here. Because, it is not at all very satisfactory to say to such contingencies may not arise in future. That is not an answer. It may arise once in ten years or twenty years. But it gives additional power of patronage into the hands of the government which must be avoided. Whether the contingency arises once in ten years, a fifty years a suitable legislation defining the various standards and criterion can be passed. I want to know whether the government is aware that such a legislation is already available in other countries and, if so, what is the special difficulty of the Indian Government in not passing such a legislation.

SHRI VIDYA CHARAN SUHKLA : I do not think that such a legislatian would be abailable in other countries. But since the hon. Member has raised this matter, I shall go into this matter and find out if there is any law like this. If there is any law like this, then we shall consider this matter. Then, apart from what the other countries may or may not have done, if we consider it necessary to meet this contingency by passing a law of Parliament, then we can come forward with a law like this. Our present decision is not to make any such law.

SHRI D. N. PATODIA : while fixing this amount of pension and facilities payable to widow of Dr. Zakir Husain what were the criteria that were considered ? How did the government arrive at this figure as the amount to be paid to her ?

SHRI VIDYA CHARAN SHUKLA : This is equivalent to the amount paid to a retiring President, Rs. 12,000 per annum. More or less the same kind of facility had been provided to the widow of the late Prime Minister Shri Lal Bahadur Shastri. The criterion was the minimum human requirement No other criteria were cosidered.

Case against Shankaracharya of Puri

*123. SHRI MUHAMMAD SHERIFF : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Bihar have pleaded their inability to accept the

Central Government's advice to prosecute Jagadguru Shankaracharya of Puri ;

(b) if so, the reasons therefor ; and

(b) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). No, Sir. The Governmant of Bihar have reported that the police have registered a case under clause (c) of sub-section 1 of section 7 Untouchability (Offences) Act, 1955 and section 153-A, Indian Penal Code against the Shankaracharya of Puri, in respect of speech the delivered by him at Patna on 29th March, 1969. The case is under investigation.

SHRI MUHAMMAD SHERIFF : May I know the authorities investigating the case and the time by which the investigation is likely to be completed?

SHRI VIDYA CHARAN SHUKLA: As I stated, this case has been registered in a court and the police are investigating it. They have so far recorded the statements of 11 witnesses. They have to record the evidence of several other witnesses before they can complete the investigation. It is difficult to say by what time their evidence will be recorded. So, I am not in a position to give any time or date by which the investigation would be completed.

SHRI MUHAMMAD SHERIFF : Under article 17 of the Constitution untouchability is abolished and its practice in any form is forbidden. The enforcement of any disability arising out of untouchability shall be an offence punishable in accordance with law. What do the legal advisers of the Government of India say about the action of the Bihar court in dismissing a case filed by certain private parties in that State ?

SHRI VIDYA CHARAN SHUKLA : As the hon. House knows, we have passed an Act in pursuance of this particular article of the Constitution, prohibiting the practice of untouchability. The case registered in the Bihar court on a private complaint was dismissed for lack of evidence, not because the law was ineffective. When a case comes before the court, it has to deal with under the law of evidence, If they do not find enough evidence recorded in a particular case, they dismiss the case.

श्री रणधीर सिंह : डिप्टी स्पीकर महोदय, शंकराचार्य के जगह जगह बयानात से इस देश के 25 करोड़ हरिजनों, खास तौर से पसमान्दा तबके को और सारे देश को बहुत बड़ा धक्का पहुंचा है...(**व्यवधान**)...

श्री ओम प्रकाश त्यागी : 25 करोड़ कहां से हो गए ?

श्री बलराज मधोक : इस देश में 50 करोड़ हरिजन हैं, आप भी हैं और मैं भी हूं ।

श्री रणधीर सिंह : समझने की कोशिश करो—मोटे दिमागवालो । मोटे दिमाग के आदमी मुझे समझ नहीं पाते हैं ।

श्री हरदयाल देवगुण : उपाध्यक्ष महोदय, यह बोलने का क्या तरीका है ? ये कौन सी भाषा बोल रहे हैं, इन शब्दों को वापस लिया जाय ।

MR. DEPUTY-SPEAKER : Please do not interrupt. Please resume your seat. Mr. Randhir Singh may put his question.

श्री रणधीर सिंह : शंकराचार्य के बयानात के सारे देश के जजबात मजरूह हुए हैं और सारे देश को कमजोरी और जौफ पहुंचा है । मैं सरकार से पूछना चाहता हूं कि यह कमजोरी और सुस्ती गवर्नमेंट की तरफ़ से क्यों दिखाई गई ? उस आदमी के खिलाफ़ अभी भी केस इन्वेस्टीगेट हो रहा है । होना यह चाहिए था कि केस जल्द से जल्द इन्वेस्टीगेट किया जाता, उसको एरेस्ट किया जाता और सजा दी जाती ताकि देश पर जो कलंक लगा है, वह दूर हो सकता ?

दूसरी बात, 153 (ए) में यह जो केस रजिस्टर किया गया है, यह कागनिज़िबल है, इसको नान-बेलेबल बनाइए और इसके लिए आई. पी. सी. और दूसरे लौज में तरमीम लाइए । जो इस किस्म का प्रचार करते हैं उस को सीधा जेल में डाला जाय, महीनों उसकी

ज़मानत न हो, दो चार साल की कैद नहीं, कम से कम 10 साल की कैद होनी चाहिये, ताकि किसी आदमी की हिम्मत न पड़े कि हमारे देश के किसी सेक्शन के खिलाफ़ इस किस्म की बात कहे, जिससे मुल्क कमजोर हो ?

श्री विद्याचरण शुक्ल : उपाध्यक्ष महोदय, कोई कितना भी गम्भीर अपराध हो, उसका कानून के अन्तर्गत लाकर ही कानून के अनुसार उसका निपटारा करना पड़ेगा और जैसे हमारे कानून इस वक्त हैं, उनके अनुसार जितनी तात्कालिक कार्यवाही हो सकती थी, इसके बारे में हमने की है। जैसा माननीय सदस्य जानते हैं, दिल्ली में भी उनके खिलाफ़ एक केस रजिस्टर किया गया है...

SHRI RANDHIR SINGH : Why don't you arrest him ?

श्री विद्याचरण शुक्ल : उसके कानूनी कारण हैं। यदि कानून में इस बात की संभावना या शक्ति होती तो गिरफ्तार भी किया जा सकता था। उन्होंने जिस तरह का अपराध किया है, उसके सम्बन्ध में जो मुकदमा चलाया जा रहा है और जांच-पड़ताल की जा रही है, अगर उसमें गिरफ्तारी की बात होती तो गिरफ्तार भी किया जाता। सब व्यक्ति कानून की निगाह में बराबर हैं, इसलिए उनको छोड़ दिया गया...(**व्यवधान**)...

श्री रणधीर सिंह : इसके लिए आर्डिनेंस पास किया जाय।

श्री गुणानन्द ठाकुर : अभी मंत्री जी ने सदन में कहा है कि कानून की निगाह में सभी बराबर हैं। मैं पूछना चहता हूं कि शंकराचार्य जी को यह भाषण देने के लिए किसने आमंत्रित किया था ? उस हिन्दू सम्मेलन का उद्घाटन इनके केन्द्रीय मंत्री डा० कर्ण सिंह ने किया था और उस मंच पर इनके भूतपूर्व मुख्यमंत्री सरदार हरिहर सिंह मौजूद थे, जो उसके स्वागताध्यक्ष थे। इसलिए मैं समझता हूं कि यह काम कांग्रेस पार्टी की सरकार ने खुद किया है, इसी लिए इनकी शंकराचार्य को जेल में बन्द करने की हिम्मत नहीं हो रही है। मैं पूछना चाहता हूं कि जब श्री शिवानन्द तिवारी ने शंकराचार्य के विरुद्ध मुकदमा दायर किया अब इनको गवाही नहीं मिल रही है। गवाही तो मंत्रियों को देनी चाहिए जोकि वहाँ पर मौजूद थे। अब ये गवाही खोज रहे हैं। इसलिए मेरा इल्जाम है कि जान-बूझकर यह सरकार डिवाइड एण्ड रूल की पालिसी चलाती है। मैं सरकार से पूछना चाहता हूं क्या सरकार डिफेंस आफ इण्डिया रूल्स या अनलाफुल एक्टिविटीज़ या संविधान के अनुसार या फिर प्रिवेन्टिव डिटेंशन ऐक्ट में जगद्गुरु को जेल में रखना चाहती है ?

दूसरी बात मैं सरकार को यह पूछना चाहता हूं क्या सरकार इस तरह का कानून शीघ्र बनाने का विचार कर रही है जिसके अन्दर भविष्य में किसी भी दल को या किसी भी व्यक्ति को इस तरह घृणा का प्रचार करने का अवसर न मिल सके और हरिजनों को प्रोटेक्शन मिल सके ?

श्री विद्याचरण शुक्ल : माननीय सदस्य पता नहीं कहां-कहां की बातें सोचते है, डिफेंस आफ इण्डिया रूल्स की बात कर रहे हैं जोकि अभी लागू नहीं हैं, अनलाफुल एक्टिविटीज की बातें कर रहे हैं...(**व्यवधान**)...मैं तो इस बात को अच्छी बात मानता हूँ कि वहां पर डा० कर्णसिंह जी मौजूद थे। जैसे ही शंकराचार्य का भाषण हुआ, उन्होंने उसका खंडन किया, उसका विरोध किया और यह भी कहा कि कितनी थोथी और गलत बातें उन्होंने कहीं। इसके लिए तो मैं समझता हूं उनको बधाई देनी चाहिये। जो प्रगतिशील तत्व इस तरह के सम्मेलन में आ सकते हैं... (**व्यवधान**)...

SHRI A. SREEDHARAN : Why did Dr. Karan Singh go to that meeting? (*Interruptions*)

MR. DEPUTY-SPEAKER : If some hon. Members are going to create disturbance like this, those who are responsible for it will not catch my eye. I must tell them this very plainly.

श्री विद्याचरण शुक्ल : मैं यह कह रहा था कि ऐसे सम्मेलन में प्रगतिशील तत्वों का भाग लेना और उसे ऊपर लाना सभी के लिए हितकारी होगा। इसीलिए मैं समझता हूं मंत्री महोदय वहां गए थे। उन्होंने इस कार्य को बहुत खूबी से निभाया। इसीलिए ऐसी जगह पर जाने को आपत्तिजनक नहीं माना जा सकता। और जैसा मैंने कहा जो भी कार्यवाही कानूनन संभव हो सकती है वह तत्काल की गई है और मुझे उम्मीद है कानून के अनुसार इस मामले का निपटारा भी हो जाएगा।

श्री मृत्युंजय प्रसाद : मैं यह जानना चाहता हूं क्या शंकराचार्य के भाषण की टेप रिकार्डिंग हुई थी। अगर हुई थी तो वह सबसे अधिक प्रामाणिक रिकार्ड होगा। क्या उसको आप प्रकाशित करेंगे और उसके आधार पर आप उन पर मुदकमा चलायेंगे ?

श्री विद्याचरण शुक्ल : शंकराचार्य जी के भाषण पूरी टेप रिकार्डिंग मौजूद हैं। वह भी एक गवाही के रूप में अदालत में पेश की जाएगी। वैसे शंकराचार्य जी ने जो कहा है वह अखबारों में प्रकाशित हो चुका है। पर माननीय सदस्य ने जो जानना चाहा, वह दोनों बातें सही हैं—टेप-रिकार्डिंग भी मौजूद है और अदालत के सामने जो मुकदमा चल रहा है उसमें उसका पूरा उपयोग किया जायेगा।

श्री मृत्युंजय प्रसाद : मैं यह जानना चाहता हूं क्या उसको प्रकाशित किया जाएगा ? क्योंकि अखबारों की रिपोर्ट में तो बहुत सी बातें होती हैं इसलिए क्या प्रामाणिक चीज को प्रकाशित किया जायेगा ?

उपाध्यक्ष महोदय : श्री शास्त्री।

श्री शिव कुमार शास्त्री : मैं पहले थोड़ा सा स्पष्ट करना चाहता हूं, ताकि मुझे गलत न समझा जाये। मैं अस्पृश्यता और छूआछात का घोर विरोधी हूं। इन्हीं दिनों मैंने एक पुस्तिका भी लिखी है। मैं न्याय की दृष्टि से पूछना चाहता हूं कि जो श्री शंकराचार्य के विरुद्ध बात उठी, तो जिस तरह से औरों के लिए कहा गया कि उनके वक्तव्य की प्रामाणिक जो कापी है वह मंगा ली जाये तो फिर श्री शंकराचार्य जी के लिए यह क्यों उचित नहीं समझा गया ?

दूसरी बात यह है कि जो उन्होंने कहा कि यह वक्तव्य मेरा नहीं है तो डा० कर्णसिंह ने उसका खंडन क्यों नहीं किया कि मैं वहां पर मौजूद था, आपका यह वक्तव्य नहीं था बल्कि यह था ? क्या इसके विषय में मंत्री महोदय प्रकाश डालेंगे ?

श्री विद्याचरण शुक्ल : मैं यह बताना चाहता हूं कि जो मुकदमा वहां रजिस्टर किया गया है, जिसकी तफतीश चल रही है, उसमें डा० कर्णसिंह का वक्तव्य लिया जायेगा क्योंकि वे गवाह के रूप में मौजूद रहे हैं। जो प्रश्न आपने पहले पूछा था, कानून में जो प्राविधान है उसके अन्तर्गत शंकराचार्य जी का वक्तव्य लिया जायगा और रिकार्ड किया जाएगा...(**व्यवधान**)... जब वे पटना से निकले थे तो उन्होंने कहा था कि मेरी कालर-बोन में दर्द है, अभी मैं वक्तव्य नहीं दे सकता—उन्होंने थोड़ा सा समय मांगा था।

श्री शिव नारायण : मैं आपकी इजाजत से इस हाउस से निवेदन करना चाहता हूं कि इस प्रश्न को समाप्त किया जाए। आज हमारे हरिजन भाई गोली से मारे जा रहे हैं। आज अखबार में है कि मेरे सूबे में एक लड़की को गोली मार दी गई...(**व्यवधान**)...

श्री मधु लिमये : उत्तर प्रदेश विधान सभा में कहा गया है कि श्री कमलापति त्रिपाठी के लड़के के द्वारा एक हरिजन की लड़की की हत्या हुई है...(**व्यवधान**)...

श्री शिव नारायण : आज के अखबार में है ।...(**व्यवधान**)...मैं सरकार से कहना चाहता हूँ कि गांधी जी के जमाने में और दयानन्द के जमाने में हरिजनोत्थान का नारा दिया गया था । जब हम लोग कुछ थोड़ा सा उठने लगे तो ये तमाम बातें की जा रही हैं और आप लोग इस हाउस में शंकराचार्य का मामला उठाना चाहते हैं । मैं समस्त विरोधी दलों से अपील करना चाहता हूं कि इस चैप्टर को क्लोज़ करें । आज हमारे लड़कों की स्कालरशिप बन्द की जा रही हैं । जो जेन्युइन चीजें हैं वह सरकार उपलब्ध कराये । हम इस झगड़े में पड़ना नहीं चाहते हैं । मैं ईमानदारी से कहना चाहता हूं कि हमारे साथ देश के कौने-कौने में अन्याय हो रहा है । शंकराचार्य का चैप्टर बन्द किया जाये । हमें इस मुल्क में रहना है । मैं फर्स्ट सिटिजन और सैकेन्ड सिटिजन की बात भी नहीं करता । हम ईमानदारी के साथ इस मुल्क में रहना चाहता हैं और वफादार सिटिजन होकर रहना चाहते हैं । झगड़ा करके हम हरिजनों को तवाह नहीं करना चाहते हैं मैं सभी से यह अपील करता हूं कि इस चैप्टर को बन्द किया जाये । मैं सरकार से यह जानना चाहता हूं कि हरिजनों को प्रोटेक्शन देने के सम्बन्ध में क्या कर रही है ?

SHRI RAM SEWAK YADAV *rose*—

MR. DEPUTY-SPEAKER : Will Shri Ram Sewak Yadav resume his seat ? This is not the way to behave in the House.

श्री शिव नारायण : मैं जानना चाहता था...(**व्यवधान**)...

MR. DEPUTY-SPEAKER : I cannot understand why Shri Ram Sewak Yadav is standing in his seat.

SHRI RAM SEWAK YADAV : I want to catch your eye.

MR. DEPUTY-SPEAKER : That is all right, Twice before I had requested him to resume his seat but again he is standing. This is not fair, It does not look proper.

श्री राम सेवक यादव : जो हल्ला मचाते हैं उन्हें आप समय देते हैं । मैं तीन दिन से बराबर खड़ा हो रहा हूं ।...(**व्यवधान**)...

श्री शिव नारायण : मैं यह जानना चाहता था कि प्रोटेक्शन के बारे में सरकार क्या अश्योरेंस देती है ?

श्री विद्याचरण शुक्ल : माननीय सदस्य ने एक जनरल बात उठाई है और मैं समझता हूं उसके बारे में हमें सब को बहुत गम्भीरता से विचार करना चाहिए । यह बात ठीक है कि हमारे देश में जिस तरह की सुविधायें और प्रगति करने के साधन देने चाहिएं थे वह पूरे नहीं दिए जा सके हैं, वह देने चाहिएं । मैं नहीं समझता कि माननीय सदस्य ने जो अपनी इच्छा जाहिर की है कि उन्हें प्रगति करने का मौका दिया जाए, ठीक से शान्तिपूर्वक रहने दिया जाये, उसमें किसी को भी विरोध हो सकता है । हम सभी चाहते हैं कि ऐसी बात हो । माननीय सदस्य अगर कोई विशेष सूचना चाहते हों तो मैं उसे देने के लिए तैयार हूं ।

MR. DEPUTY-SPEAKER : Next question.

श्री राम सेवक यादव : उपाध्यक्ष महोदय, मैं दस बार खड़ा हुआ हूं । आप का व्यवहार बहुत ही पक्षपातपूर्ण है, यह मैं कहना चाहता हूं ।

MR. DEPUTY-SPEAKER : I have already devoted 20 minutes to this question. Let the hon. Member resume his seat.

SHRI HEM BARUA : May I submit that Shri Ram Sewak Yadav has been stand-

ing only three times today, but I have been standing since the 21st of this month and about fifteen times on every question, but you have not looked at us at all. You seem to have some prejudice against some of us ?

श्री राम सेवक यादव : यह बहुत ही पक्षपातपूर्ण है। मैं कह रहा हूं कि आपसे ज्यादा पक्षपाती, इस सदन को चलाने में असमर्थ, अयोग्य और खराब आदमी कोई हो नहीं सकता है।...(**व्यवधान**)...

(Shri Ram Sewak Yadav left the House)

श्री मु० आ० खां : यादव जी ने जो कहा कि आपसे ज्यादा खराब आदमी कोई नहीं हो सकता, यह बहुत आब्जेक्शनेबिल बात है। इस तरह के जुमले अगर इस्तेमाल किए जायेंगे तो इस हाउस की कार्यवाही कैसे चलेगी ? या तो आप उनको वापिस बुलाकर उनसे कहिए कि अपने अल्फाज़ वापिस लें वरना इसका सीरियस नोट लिया जाना चाहिए।...(**व्यवधान**)...यह बहुत आब्जेक्शनेबिल चार्ज है, इसको एक्सपंज होना चाहिए।

SHRI HARI KRISHNA : The hon. Member who has walked out of the House just now has made certain remarks against the Chair which are very objsctionable. I would request you to expunge those remarks or to take some action against the member.

SHRI M. A. KHAN : He should withdraw them or they should be expunged.

MR. DEPUTY-SPEAKER : First of all, I would like to point out that at least six members, Shri M. A. Khan, and others were trying to catch my eye ; while from the other side also, several members were doing so.

श्री मधु लिमये : वह खड़े हो रहे थे, आप ने उनको मौका नहीं दिया।

MR. DEPUTY-SPEAKER : To get up and say that the Chair is not impartial is not proper. Is it proper for a member to do so ?

श्री रवि राय : इस प्रश्न पर और 10 मिनट दे देते तो क्या बात थी।

श्री मधु लिमये : उन्होंने कोई हल्ला नहीं किया था, वह सिर्फ खड़े हो रहे थे, लेकिन आप ने उनको मौका नहीं दिया।

MR. DEPUTY-SPEAKER : Why not the other side also? I have already exhausted 20 minutes on this.

श्री मु० अ० खां : उन्होंने कहा कि आप खराब आदमी हैं, आप गलत आदमी हैं। यह बहुत ही काबिले एतराज बात है। इन शब्दों को प्रोसीडिंग से निकाल दिया जाये।

SHRI HARI KRISHNA : We request you to have that remark expunged or ask the member to apologise to you.

MR. DEPUTY-SPEAKER : I would leave it to the good sense of the member. He is not present here. Let it remain on record. It does not add to his personal dignity or to the dignity of the House. It is not so much a question as indignity to the Chair.

Let us proceed to the next question.

SHRI N.K.P. SALVE : It is of the utmost importance that you should lay down certain very healthy conventions in this House in these matters. I have very respectfully submit to you and through you to the leaders. Shri Limaya and Shri Rabi Ray that to cast such aspersion on the Chair is extremely unfair to the House itself.

SHRI RANDHIR SINGH : I apologise to the Chair on his behalf.

SHRI N.K.P. SALVE : Shri Yadav is an extremely responsible member, but if he does not catch your eye, he must take it as it is. There has to be some restraint observed. Shri Yadav is not present at present in the House, but for the observations he has made, I would request Shri Limaye and Shri Rabi Ray to apologise to the House; otherwise, it will be laying down an extre mely unhealthy convention.

श्री भोगेन्द्र झा : जो माननीय राम सेवक यादव जी ने कहा यह ठीक है। वह ऐसे आदमी नहीं हैं जो हल्ला करें। लेकिन मैं देख रहा हूं कि पिछले सात साल से चैयर की यह परम्परा हो गई है कि केवल हल्ला करने वालों को ही मौका दिया जाता है। अभी भी उस परम्परा को चलाया जा रहा है। मैं समझता हूं कि माननीय राम सेवक यादव जी ने जो कहा है वह सही कहा है और मैं उसमें अपनी आवाज़ जोड़ता हूं। आप को जो मर्जी हो सो करें। जो नाटक करते हैं उनको तरजीह दी जाती है। मैं माननीय राम सेवक यादव की आवाज़ के साथ अपनी आवाज़ जोड़ता हूं।

SHRI SURENDRANATH DWIVEDY: I can only plead with you one thing. There is a feeling that all sections of the Opposition are not really getting proper treatment or fair dealing. Whatever you do, I think it is better you bear this in mind.

SHRI HEM BARUA: I want to be, as I am always, straight forward. Since Monday till today, I have been standing as many as 15 times to catch your eye, but have not been called... I do not know why. This is too much.

MR. DEPUTY-SPEAKER: Let us Look at it from this angle. It is not a question of discrimination at all. We spend 15 minutes now a days—usually it is 10—on a question. Today we have taken 20 minutes on this question. Secondly, from the other side members get up. I have to look to both sides. I try to call one from one side and another from the other, as usual. But sometimes it so happens that some are not called. I called Shri Gunnanand Thakur and he was getting up several times. Sometimes it is not possible to accommodate all. This is because in the preface and other things, a lot of time is taken. So it is very difficult to accommodate all as there has to be some time limit observed. I am prepared to lay down certain rules in consultion with you. But ultimately anyone occupying this Chair cannot call more than four or five members to a question. Within the 15-minute limit, it is not possible to call more. That is the main difficulty. As I said, I am prepared to consider a constructive suggestion as to how to adjust. But there is no question of any discrimination or partiality.

श्री शिव नारायण : उपाध्यक्ष महोदय, हम लोग यह मानने को तैयार नहीं हैं। हम आपकी इज़्ज़त करें यह हमारी प्रथम ड्यूटी है।

It is our prime duty to respect the Chair. Those Members who do not respect the Chair should not be in the House but should be expelled. You are the custodian of the rights of the Members and we must respect you ... (*Interruptions.*)

SHRI CHENGALRAYA NAIDU: You must look at this side also ...*(*Interruptions.*)

MR. DEPUTY-SPEAKER: I have called on one now and nothing that is said will go on record.

श्री एस. एम. जोशी : उपाध्यक्ष महोदय, आपको कुछ गलतफ़हमी है, मैं चाहता हूं कि वह दूर हो जाए। माननीय राम सेवक यादव जी खड़े रहे थे, वह कोई चिल्लाये नहीं थे। एक बार खड़े रहे इतना तो गुनाह हो गया, लेकिन वह खड़े थे, चिल्लाए नहीं। जब खड़े रहे तो आपने कहा कि तुम खड़े हो इसलिए मैं तुम्हारी तरफ देखूंगा ही नहीं। इसीलिये वह गुस्सा हो गये।

"No, no. You will not catch my eye,"

MR. DEPUTY-SPEAKER: No, no. You see the record. You have not followed the debate.

श्री शिव नारायण : आपने कहा कि जो हल्ला करेगा वह मेरी आई कैच नहीं करेगा।

SHRI R.K. BIRLA: With due respect to you and to the House, I submit that you have just now stated: I call one from

*Not recorded.

this side and one from that side. You must be knowing that the persons sitting here including the Independents and the BKD are 57, more than ten per cent of the membershib of the House. Are we not entitled to be called? If you go through the records of the proceedings of the previous meetings, you will find how many times you have called Members from that side and Members from that other side and what a small number from this side. I want a ruling on that point. We are 71 here; not 57. (*Interruption*)

MR. DEPUTY-SPEAKER : Mr. Birla, already two hon. Members have participated in the Question Hour in these 40 minutes or so. So, it is not a question of ignoring anyone. When I said this side and that side, you can take it that it is all sides of the House. I do recognise the feelings of the hon. Members on this matter, and I try to accommodate as many as possible, particularly those who rarely get opportunities to participate. But if such a charge is levelled, that I am a little partial here and there, I think it does not add to the dignity of the party or the individual concerned. (*Interruption*) Certain rules are there for expunging the remarks. Under the rules, it is not easily permissible. Even if the remarks are objectionable, against the Chair, I cannot exercise that right arbitrarily. Therefore, I would request hon. Members not to press for it. Next question.

Central Industrial Security Force

+
*124 SHRI J. M. BISWAS :
SHRI V. NARASIMHA RAO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal for setting up a Central Industrial Security Force to look after the major projects in the public sector ;

(b) if so, the broad outlines thereof ; and

(c) the place where the units of the Force are to be posted ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : A statement containing the requisite information is placed on the Table of the House.

Statement

(a) Under the provisions of the Central Industrial Security Force, 1968, the Force is to be constituted and mainatined for the better protection and security of industrial undertakings owned by the Central Government. The Force can also be deputed to industrial undertakings in public sector on requests in this behalf from the Managing Directors concerned.

(b) The Broad outlines of this Scheme are as envisaged by the Central Industrial Security Force Act, 1968.

(c) To the extent required, units of the Force will be posted in the industrial undertakings owned by the Central Government ; they will also be deputed to industrial undertakings in public sector, on requests received in this behalf from the Managing Directors concerned.

SHRI J.M. BISWAS : This issue of the Central Industrial Security Force has come to the limelight after non-Congress Governments have come into existence in different States. Keeping that in the background, I would like to know from the hon. Minister if the different State Governments have been consulted or whether they will be consulted before setting up this Industrial

SHRI VIDYA CHARAN SHUKLA : The Industrial Security Force Act has already been passed, and the Force has been set up by an Act of this House. There is no question of consulting the State Governments now. They were consulted when the enactment was being drafted.
Security Force.

SHRI J. M. BISWAS : If the Central Industrial Security Force is posted in some industries which may be under the Central Government but which are within the territory of the State Governments, may I know whether there is any policy on the part of the Central Government to consult the State Government concerned, so that the rights which the State Governments enjoy are not infringed in anyway ? Secondly, may I know whether the Government has decided to set up the Industrial Security Force at Durgapur steel Plant in West Bengal, where about 1,200